NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 33/2014 RT NO.35/Chd/Pb/2017

Date: 23.03.2017

Coram: Hon'ble Justice R.P. Nagrath, Member(Judicial)

Gobind Enterprises

...Petitioner.

Versus

B.K. Krafts Ltd.

...Respondent

Present:

Mr. Rakesh Bhatia, Advocate for petitioner.

None for respondent.

ORDER

R.P.Nagrath, J., (Oral):

Learned counsel for petitioner seeks and permitted to withdraw the instant petition with liberty to avail of appropriate alternate remedy or to file a suit for recovery along with application under Section 5 read with Section 14 of the Limitation Act, 1963 for condonation of delay, if so advised.

(Justice R.P. Nagrath)
Member (Judicial)

March 23, 2017